

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 141
(IB)-1304(PB)/2019

IN THE MATTER OF:

Bindals Merchandise

.... Applicant/petitioner

Vs.

Bulland Realtors Pvt Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Mrinal Harsh Vardhan, Mr. Kartik Sarin,
Advs.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of the corporate debtor-respondent for 01.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 01.07.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)